

PANY AFFAIRS AND IN THE MINISTRY OF HOME AFFAIRS (SHRI ARIF MOHAMMAD KHAN) : (a) to (d). Mini cement plants receive financial assistance from public financial institutions like IDBI and not directly from Government. Pending a detailed review of the trends in the cement industry and functioning of the mini cement plants already financed by them, IDBI suspended grant of financial assistance to the mini cement plants in January, 1985. IDBI have, however, since resumed this facility. There is, however, no proposal for the Government to finance mini cement plants.

**Direct Dialling Telephone Service  
from Loni (UP) to Delhi**

1077. SHRI KALI PRASAD PANDEY : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether there was a proposal under consideration of Government to provide direct telephone service from Delhi to Loni, an industrial area near Shahdara;

(b) if so, the decision taken thereon;

(c) if not, the reasons for not providing direct telephone service to Loni from Delhi which is nearer than Ghaziabad, Faridabad, Gurgaon etc., which already have direct telephone system from Delhi; and

(d) whether Government propose to provide direct telephone service to Loni from Delhi where large number of small scale industries exist and almost the entire quantity of their production is sold in Delhi and in the absence of such a facility the industries are facing a lot of inconvenience ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAM NIWAS MIRDHA) : (a) Yes, Sir. Representation were received for direct dialling facilities from Loni to Delhi.

(b) and (c). On examination of the cases, provision of the above facility was found to be technically not feasible at present.

(d) No, Sir.

**Setting up of the Industry in Public  
Sector in the State of Manipur**

1078. SHRI N. TOMBI SINGH : Will

the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state :

(a) whether Government are aware of the non-existence of any important industry in the State of Manipur in the public as well as private sector;

(b) if so, whether Government propose to consider the establishment of a unit of the Hindustan Machine Tools or any other public undertaking there; and

(c) if not, whether Government propose to appoint a panel to study the problems and prospects pertaining to the industrialisation of the said region ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS AND IN THE MINISTRY OF HOME AFFAIRS (SHRI ARIF MOHAMMAD KHAN) : (a) Yes, Sir.

(b) Presently there is no such proposal under consideration.

(c) A Committee of Ministers (assisted by an official level Committee) has been set up for the North-Eastern Region to review and effect co-ordination of activities relevant to rapid development of the region (including Manipur).

The Government has also appointed an Inter-Ministerial Committee to review and revise the existing scheme for industrialisation of backward areas with special attention to hill areas, North East and other remote areas.

**Refund of Deposits by Lohia Machines  
Limited, Kanpur**

1079. SHRI H. G. RAMULU : Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state :

(a) Whether Government have received complaints regarding non-payment/refund of deposits made by public while booking Vespa XE Scooters produced by Lohia Machines Limited of Kanpur; if so, full facts and action taken by Government; and

(b) the total number of applications received by Lohia Machines Limited from public for refund of the deposits made with booking applications for Vespa Scooters during the current year so far and how many are pending and the reasons for delay ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS AND IN THE MINISTRY OF HOME AFFAIRS (SHRI ARIF MOHAMMAD KHAN) : (a) and (b). A few complaints received by the Government were referred to M/s. Lohia Machines Ltd. The company has advised having made refunds in 62992 cases out of a total of 88,982 applications received by it during the first half of 1985 and that the remaining applications are under process.

**Use of Foreign Brand Names for Consumer Products**

1080. SHRI INDRAJIT GUPTA : Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state :

(a) whether Government have a proposal to allow use of foreign brand names for local consumer products; and

(b) if so, the details of the proposals ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS AND IN THE MINISTRY OF HOME AFFAIRS (SHRI ARIF MOHAMMAD KHAN) : (a) and (b). As per the policy of Government, foreign brand names are not ordinarily allowed for use on products for internal sales although there is no objection to their use on products to be exported.

**Defence Perspective in view of Increased Naval Activities in Indian Ocean by Super Powers**

1081. SHRI T. BASHEER : Will the Minister of DEFENCE be pleased to state :

(a) whether Government have proposed any new defence perspective Plan in view of increased naval activities by super powers in the Indian Ocean and large scale arms build-up by Pakistan; and

(b) if so, the details in this regard ?

THE MINISTER OF DEFENCE (SHRI P. V. NARASIMHA RAO) : (a) and (b). Having regard to threat perceptions emerging from the developments in the Indian Ocean

region, Government are continually upgrading the country's defence capability. The Defence Plan being prepared will take account of these developments and appropriately provide for the induction of suitable ships, aircraft, and weaponry. The disclosure of the details of the proposed Defence Plan will be prejudicial to national security.

**Procedure for Computing Seniority of Officers in an Alphabetical Order in Indian Air Force**

1082. SHRI S. M. GURADDI :  
SHRI VIJAY KUMAR MISHRA :

Will the Minister of DEFENCE be pleased to state :

(a) the procedure to determine the seniority of officers in various departments and wings of his Ministry recruited or promoted on the same day;

(b) whether it is computed in alphabetical order;

(c) if so, whether this rule/ procedure has been applied to all wings of the armed forces e.g. Indian Air Force;

(d) if so, the details thereof, and

(e) if not, the reasons thereof ?

THE MINISTER OF DEFENCE (SHRI P. V. NARASIMHA RAO) : (a) and (b). The seniority of officers in the Armed Forces is determined on the basis of merit-cum-performance during training. Only candidates selected for direct entry to the technical streams in the Navy and recruited on the same day are arranged initially in alphabetical order. But their seniority is ultimately decided at the time of their commissioning on the basis of their performance during the training course.

(c) to (e). No, Sir. The seniority of Air Force Officers is fixed by their position in order of merit determined on the basis on their performance during training.

[Translation]

**Election to the Cantonment Boards in Himachal Pradesh**

1083. SHRI K.D. SULTANPURI : Will the Minister of DEFENCE be pleased to state :